

**Central Administrative Tribunal  
Principal Bench**

**OA No.211/2013  
MA No.1574/2013**

New Delhi, this the 2<sup>nd</sup> day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Bharat Ram, S/o Sh. Rameshwar Prashad  
R/o 2157/1, IIIrd Floor  
Guru Arjun Nagar  
Near Satyam Cinema  
Patel Nagar, Delhi. ... Applicant

(By Advocate: Shri Ajesh Luthra)

Versus

1. Commissioner of Police  
PHQ, MSO Building  
IP Estate, New Delhi.
2. Joint Commissioner of Police  
(R.P. Bhawan), Rashtrapati Bhawan  
New Delhi. ... Respondents

(By Advocate: Ms. Harvinder Oberoi)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

This OA is filed challenging the order dated 03.01.2013 through which the second respondent herein proposed to initiate regular departmental inquiry against the applicant who was holding the post of Inspector.

2. Several grounds are raised by the applicant in the challenge to the impugned order. No interim order was passed in the OA and the result is that the disciplinary proceedings were conducted and through order dated 28.03.2014, the second respondent imposed the punishment of censure upon the applicant.

3. By this time, even the effect of censure has ceased to exist. Nothing remains to be decided in the OA. It is accordingly dismissed as infructuous. There shall be no order as to costs.

**(Pradeep Kumar)**  
**Member(A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/vb/